

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Fourth Lok Sabha**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## TWENTY-FIRST REPORT

(Fourth Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this their Twenty-first Report.

2. The Committee met on the 27th February, 1968, for—

- (I) Classification and allocation of time for discussion of the Bills (*vide* Appendix).
- (II) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—
  - (1) The Constitution (Amendment) Bill, 1968 (*Amendment of article 16 and substitution of article 335*) by Shri Ram Sewak Yadav.
  - (2) The Constitution (Amendment) Bill, 1968 (*Amendment of article 3*) by Shri Hem Raj.
  - (3) The Constitution (Amendment) Bill, 1968 (*Amendment of article 105*) by Shri Rabi Ray.
  - (4) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 73 and 164*) by Shri Tridib Chaudhuri.

### *Classification and Allocation of time to Bills*

3. The Members concerned had been invited to present before the Committee their views on their Bills. Dr. Govind Das and Shri S. C. Samanta attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and allotted time for each of these Bills as shown in column 5 of Appendix.

### *Examination of the Constitution (Amendment) Bills*

5. The Members who had given notices of the Bills had been invited to be present at the sitting. Sarvashri Hem Raj and Rabi Ray attended the sitting.

6. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1968 (*Amendment of article 16 and substitution of article 335*) by Shri Ram Sewak Yadav.

The Bill sought to amend articles 16 and 335 of the Constitution with a view to provide that there should be reservation for the Scheduled Castes, Scheduled Tribes and other backward classes in the matter of providing employment and promotion to services and posts in connection with the affairs of the Union or of a State.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1968 (*Amendment of article 3*) by Shri Hem Raj.

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\*Circulated to Members separately (Bill Nos. 8, 10, 12 and 11 of 1968).

The Bill sought to amend article 3 of the Constitution so as to provide that Parliament may by law raise the status of a Union territory to that of a State.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1968 (*Amendment of article 105*) by Shri Rabi Ray.

The Bill sought to amend article 105 of the Constitution so as to do away with the subservience of Indian Parliament to the British Parliament in matters of powers, privileges and immunities of the Houses of Parliament and of their Members and Committees.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 75 and 164*) by Shri Tridib Chaudhuri.

The Bill sought to amend articles 75 and 164 of the Constitution so as to delete from these articles references to the Council of Ministers holding office 'during the pleasure' of the President or of the Governor.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

#### *Recommendations*

7. The Committee recommended that--

- (i) the categorisation and allocation of time to Bills, as shown in Appendix, be agreed to by the House; and
- (ii) Sarvaahri Ram Sewak Yadav, Hem Raj, Rabi Ray and Tridib Chaudhuri be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;

R. K. KHADILKAR,

February 27, 1968.

Phalguna 8, 1889 (Saka).

*Chairman,  
Committee on Private Members' Bills  
and Resolutions.*

**APPENDIX**

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee.
1	2	3	4	5
1.	The Widowers' Re-marriage Bill, 1967 by Shri Raghuvir Singh Shastri.	164 of 1967	B	1 hour
2.	The Constitution (Amendment) Bill, 1967 ( <i>Amendment of articles 4, 80 etc.</i> ) by Shri Shiva Chandra Jha.	160 of 1967	B	1 hour
3.	The Representation of the People (Amendment) Bill, 1967 ( <i>Insertion of new Section 7</i> ) by Dr. Govind Das.	168 of 1967	B	1½ hours
4.	The Constitution (Amendment) Bill, 1967 ( <i>Amendment of articles 343, 345 etc.</i> ) by Shri J. M. Imam.	167 of 1967	B	1 hour
5.	The Code of Civil Procedure (Amendment) Bill, 1968 ( <i>Omission of section 87B</i> ) by Shri M. Narayan Reddy.	2 of 1968	B	1 hour
6.	The Constitution (Amendment) Bill, 1968 ( <i>Substitution of article 343, amendment of articles 344 etc.</i> ) by Shri Erasmo de Sequeira.	1 of 1968	B	1 hour
7.	The Constitution (Amendment) Bill, 1968 ( <i>Amendment of articles 85 and 174</i> ) by Shri Madhu Limaye.	5 of 1968	B	1½ hours
8.	The Constitution (Amendment) Bill, 1968 ( <i>Amendment of articles 74 and 163</i> ) by Shri Madhu Limaye.	6 of 1968	B	1½ hours
9.	The Constitution (Amendment) Bill, 1967 ( <i>Insertion of new article 174A</i> ) by Shri Nath Pai	166 of 1967	B	1½ hours
10.	The Film Industry Workers Bill, 1967 by Shri S. C. Saranta.	169 of 1967	B	1 hour